



The Mizoram Gazette

EXTRAORDINARY

Published by Authority

RNI No. 27009/1973

VOL - LV Aizawl, Wednesday 29.7.2026, Sravana 7, S.E. 1948, Issue No. 634

NOTIFICATION

No. H.12018/214/2010-LJD, Aizawl, the 27th July, 2026: The following Ordinance is hereby published for general information.

**“The Mizoram Shops and Establishments
(Regulation of Employment and Conditions of Service)(Amendment) Ordinance, 2026.”
(Ordinance No. 1 of 2026)**

(Promulgated by the Governor of Mizoram on 29.06.2026)

AN ORDINANCE

further to amend the Mizoram Shops and Establishments (Regulation of Employment and Conditions of Service) Act, 2010, with a view to promoting ease of doing business, reducing compliance burden and providing for simplified and electronic registration procedures and matters connected therewith or incidental thereto;

WHEREAS the Legislative Assembly of Mizoram is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution, the Governor of Mizoram is pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement.-

- (1) This Ordinance may be called the Mizoram Shops and Establishments (Regulation of Employment and Conditions of Service) (Amendment) Ordinance, 2026.
- (2) It extends to the whole of Mizoram.
- (3) It shall come into force at once.

2. Amendment of section 2.-

In section 2 of the Mizoram Shops and Establishments (Regulation of Employment and Conditions of Service) Act, 2010 (hereinafter referred to as the principal Act), after clause 27, the following clause shall be inserted, namely:-

“(28) ‘electronically’ means through electronic mail, online portal or any other digital means as may be prescribed”.

3. Amendment of section 5.-

In section 5 of the principal Act,-

- (1) in sub-section (2), after the words “in such form”, the words, “and manner, either manually or electronically”, shall be inserted.
- (2) sub-section (6) shall be substituted as follows, namely:-

“(6) The registration certificate issued under this section shall be valid until it is cancelled or surrendered, or otherwise ceases to have effect in accordance with the provisions of this Act or the rules made thereunder”.

4. Insertion of new section. 5A.-

After section 5 of the principal Act, the following section shall be inserted, namely:-

“5A. Deemed Registration.-

- (1) Notwithstanding anything contained in this Act, where any shop or establishment has obtained registration under the Occupational Safety, Health and Working Conditions Code, 2020 (Central Act 37 of 2020), such registration shall, for the purposes of this Act, be deemed to be valid registration under this Act.
- (2) The employer shall furnish such particulars or information to the registering authority as may be prescribed for the purposes of record and monitoring under this Act.
- (3) The State Government may, by rules made under this Act, prescribe the manner in which such deemed registration shall be recognized for the purposes of this Act”.

5. Saving and transitional provision.-

Notwithstanding anything contained in the principal Act, any registration granted under section 5 of the principal Act before the commencement of this Ordinance and valid as on such commencement shall be deemed to be valid in accordance with the provisions of section 5 as amended by this Ordinance.

6. Power to remove difficulties.-

- (1) If any difficulty arises in giving effect to the provisions of this Ordinance, the Government may, by order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Ordinance as may appear to it to be necessary or expedient for removing the difficulty.
- (2) Every order made under this section shall, as soon as may be after it is made, be laid before the Legislative Assembly.

Secretary
Law & Judicial Deptt.
Govt of Mizoram